

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
INTERIM APPLICATION No. (L) 4025 of 2020**

IN

SUIT No. (L) 4028 of 2020

Richa Chadda **...Plaintiff**

Versus

Payal Ghosh & Ors **... Defendants**

Pursuant to the Order dated 7th October, 2020 of the Hon'ble Justice Shri A.K. Menon (Hon'ble Bombay High Court) the Defendant No. 1 hereby withdraws her statements and defamatory posts pertaining to the Plaintiff as mentioned vide the current Interim Application and Suit, including without limitation her statements and defamatory posts vide the interview attached as Exhibit - D and Exhibit - E, to the Plaintiff and unconditionally apologises to the Plaintiff.

Defendant No. 1 undertakes to delete all her above said statements and defamatory posts against the Plaintiff on twitter and any other media where the Defendant No.1 has published the same and further also undertakes not to state, make, publish and/or republish any defamatory, insulting, humiliating statement(s) against the Plaintiff at anytime in perpetuity, related to the subject matter of the present Interim Application and/or Suit and/or any issue, dispute, complaint, suit, action, controversy and/or other nefarious activity and/or criminal activity between the Defendant No.1 and/or any party/ third party and/or person, vide any media and/or platform and/or otherwise in any manner and/or for any purpose.

Defendant No. 1 and the Plaintiff undertake not to file any civil and/or criminal litigation, case(s), suit(s), complaint(s), counter complaint(s) and/or any petition against each other before any court, forum, and/or

any concerned authority in India, in future in relation to the subject matter of the present Suit and/or Interim Application and/or otherwise and any such litigation, case(s), suit(s), complaint(s), and/or any petition already filed by the Defendant No. 1 and/or Plaintiff will be withdrawn by either party against the other.

Defendant No. 1

Plaintiff

Adv. Nitin Satpute

Advocate for Defendant No.1

Mumbai

Dt: 13th October, 2020

Adv. Saveena T. Bedi

Advocate for Plaintiff

Mumbai

Dt: 13th October, 2020